



2026:AHC-LKO:5212-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 263 of 2026

Kanchan Menghani

.....Petitioner(s)

Versus

Real Estate Regulatory Authority U.P. Lko. Thru.
Its Secy. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Shobhit Harsh, Archana Devi, Prabhat Kumar Mishra
Counsel for Respondent(s)	: Shobhit Mohan Shukla, C.S.C.

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard.

2. Sri Shobhit Mohan Shukla, learned counsel for R.E.R.A. has instructions from U.P. R.E.R.A. to inform the Court that the recovery certificate issued to the revenue authorities has been returned back to R.E.R.A. saying that the the office of the company in question is not traceable and therefore, it is not possible to effect the recovery.

3. Accordingly, the petition is **disposed of** with liberty to the petitioner to pursue other remedies and for R.E.R.A. to proceed as per law.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

January 22, 2026

Shanu/-